

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 488 OF 2002

KAPILA HINGORANI & ANR.

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T. and office report)

WITH W.P(C) NO. 194 of 2003

(With office report)

Date: 07/08/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA

Mr.Devadatt Kamat, Adv.
Mr.S.N.Terdal, Adv.
Ms. Sushma Suri ,Adv
for Attorney General For India

For Petitioner(s) Ms.Priya Hingorani, Adv.
Dr.Aman Hingorani, Adv.
for M/S. Hingorani & Associates,Advs.

For Respondent(s) Mr. Gopal Singh,Adv.
Mr.Manish Kumar, Adv.

Mr.P.N.Mishra, Adv.
Mr. Anil K. Jha ,Adv
Mr.Manoranjan Jha, Adv.

Mr.Amit Kumar, Adv.

UPON hearing counsel the Court made the following
ORDER

As requested, four weeks time is granted to the petitioner for filing a reply to the Status Report.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master